

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWELFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL NO: 1390 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 25/11/2024 in I.A. No.1 of 2024 in W P No 31564 of 2024 on the file of the High Court.

Between:

1. Telangana Government Industrial Infrastructure Corporation Ltd TGIIC, Rep by its Vice Chairman and Managing Director, 5958/B, 6th Floor, Parishrama Bhavan, Basheerbagh, Fateh Maidan, Hyderabad-500004.
2. The Zonal Manager, Telangana Government Industrial Infrastructure Corporation Ltd TGIIC, Shamshabad Zone, Opp. R S F P and soy D Srisailam Road, Pahadi Shareef via Keshavagiri Post, Hyderabad-500005.

...APPELLANTS/RESPONDENTS 1 & 2

AND

1. M/s North East Developers Private Limited, Represented by its Director/Authorized Signatory, Sri D Sumanth Kumar Reddy, S/o. D. Subrahmanyam Reddy, Aged about. 35 Years, R/o 3rd floor, Flat No.3, Kapil Kavuri, Hub Sy.No.144, Nanakramguda Village, Serilingampally Mandal, Ranga Reddy District-32.
2. Vessella Aggregates, Represented by its Partner, D. Sumanth Kumar Reddy, S/o. D. Subrahmanyam Reddy, Aged about.35 years, R/o. Villa No.21, Sri Ram Nagar Colony, Vessella Villas, Block C, Meerkhanpet V, Kandukur Mandal. Ranga Reddy District.

...RESPONDENTS/PETITIONERS

3. State of Telangana, Represented by its Prl. Secretary Department of Mines and Geology Department, Secretariat, Hyderabad, Telangana.
4. The Director of Mines and Geology, BRKR Bhavan, Tank Bund Road, Hyderabad.
5. The Assistant Director of Mines and Geology, Ranga Reddy, Ranga Reddy District.

6. The District Collector, Ranga Reddy District, Kongarakalan, Ranga Reddy District.
7. The Revenue Divisional Officer, Kandukur Division, Kandukur, Ranga Reddy District.
8. The Tahsildar, Kandukur Mandal, Kandukur, Ranga Reddy District.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order in A.No.1 of 2024 in W.P.No.31564 of 2024 dated 25.11.2024.

**Counsel for the Appellant: SRI I.V. SIDDHIVARDHANA, SPL. GP REP. FOR
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.1 & 2: SRI SRAVAN UMMAN REP. FOR
M/s. UNNAM LAW FIRM**

**Counsel for the Respondent No.3 to 5: SRI A. ANANTHASEN REDDY,
GP FOR INDUSTRIES & COMMERCE,
MINES & GEOLOGY**

Counsel for the Respondent No.6 to 8: GP FOR REVENUE

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1390 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. I.V.Siddhivardhana, learned Special Government Pleader attached to the office of learned Advocate General for the appellants.

Mr. Sravan Unnam, learned counsel representing M/s.Unnam Law Firm for the respondents No.1 and 2.

Mr. A.Ananthasen Reddy, learned Government Pleader for Industries & Commerce, Mines & Geology Department for the respondents No.3 to 5.

2. This appeal emanates from an *ad interim* order dated 25.11.2024 passed in I.A.No.1 of 2024 in W.P.No.31564 of 2024.

3. Learned Special Government Pleader for the appellants fairly submits that the appellants have the remedy to seek vacation of the aforesaid order.

4. The writ petition is still pending before the learned Single Judge. The learned Single Judge has granted only an *ad interim* order. The appellants have the remedy to seek vacation of the aforesaid interim order.

5. Therefore, the appeal is disposed of with the liberty to the appellants to file an application seeking vacation of the aforesaid interim order dated 25.11.2024. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- I. NAGA LAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Prl. Secretary Department of Mines and Geology Department, State of Telangana, Secretariat, Hyderabad, Telangana.
2. The Director of Mines and Geology, BRKR Bhavan, Tank Bund Road, Hyderabad.
3. The Assistant Director of Mines and Geology, Ranga Reddy, Ranga Reddy District.
4. The District Collector, Ranga Reddy District, Kongarakalan, Ranga Reddy District.
5. The Revenue Divisional Officer, Kandukur Division, Kandukur, Ranga Reddy District.
6. The Tahsildar, Kandukur Mandal, Kandukur, Ranga Reddy District.
7. Two CCs to GP FOR ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
9. Two CCs to GP FOR INDUSTRIES & COMMERCE, MINES & GEOLOGY, High Court for the State of Telangana. [OUT]
10. One CC to M/s. UNNAM LAW FIRM, Advocate [OPUC]
11. Two CD Copies

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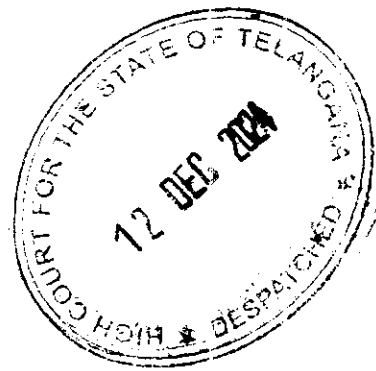
CC TODAY

HIGH COURT

DATED:12/12/2024

JUDGMENT

WA.No.1390 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(16)
12/12/24
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